HIGH COURT LEGAL SERVICES COMMITTEE HIGH COURT OF UTTARAKHAND

NOTICE

Applications are invited from the practicing advocates of this Court for appointment as Advocate under High Court Legal Services Committee (HCLSC), for providing free legal aid on the prescribed performa. The last date of the receipt of applications is 30.03.2017.

Eligibility/Terms for appointment:

- A regular practicing Advocate of High Court of Uttarakhand having minimum three years of experience at the Bar.
- 2. Fee/Honorarium will be paid as per the existing Rules of State Legal Services Authority (SLSA).
- On being nominated, Advocates are required to provide full time legal service to High Court Legal Services Authority (HCLSC) as and when required.
- The nomination/appointment can be terminated at any time, as per the discretion of Hon'ble the Chairman High Court Legal Services Authority (HCLSC).
- The nominated Advocate shall not receive any fee/remuneration, in cash or kind, from the aided person or any other person on his behalf.
- An Advocate may be requested to provide legal aid, legal advice or legal service without charging any fee/honorarium.

Application forms duly filled in must be submitted in the office of the Registrar General, High Court of Uttarakhand (in Administrative- B Section) on or before 30.03.2017 up to 4:00 P.M. No applications shall be entertained thereafter.

By order of Hon'ble the Chairman, HCLSC

Sd/-

Registrar General

No. UHC/Admin.B/IV-20/2010 dated. —

March ₹4 2017.

Copy to:

- 1. Advocate General, High Court of Uttarakhand, Nainital
- 2. The President/Secretary, High Court Bar Association, Nainital.
- 3. Notice Boards of the High Court & notice boards of Bar Association.
- 4. Deputy Registrar (Listing) for publishing the same in the Cause List of High Court.
- 5. Guard File.

Assistant Registrar

APPLICATION FOR APPOINTMENT AS ADVOCATE UNDER HIGH COURT LEGAL SERVICE COMMITTEE (HCLSC)

Affix recent

President/Secretary

1. Name of the applicant-

	2.	Name of Father/Husband-	nhatausst	
	3.	Date of Birth-	photograph	
	4.	Address-		
		3-		
	5.	Enrolment No. & date of enrolment-		
	6.	Membership No. of Uttarakhand High Court Bar Association-		
	7.	Past Experiences-		
	8.	Preference of Cases-		
	9.	. Have you ever been delisted or debarred by the Court, if so, details thereof-		
	10. Do you want to provide legal aid/legal advice/legal service withou			
	ch	arging any fee/ honorarium-		
	I hereby declare that the information furnished is true and correct and that			
no	thi	ng is false and nothing material has been concealed.		
Date:		Signature	of the Applicant	
		Certificate		
		President/Secretary, High Court Bar A	Association Mainital	
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ve	rity	that the applicant is a member of the abovementioned B	ar association.	